

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.407/2001.

Dated this Monday the 22nd Day of October, 2001.

Hon'ble Shri Justice B.N. Singh Neelam, Vice Chairman.

Nanda Kadam
residing at
Railway Quarter No.41/13,
Jogeshwari,
Mumbai - 400 016.

.. Applicant.

(By Advocate Shri G.S. Walia)

Versus

1. Union of India, through
General Manager,
Western Railway,
Churchgate, Mumbai-400020.
2. Divisional Railway Manager,
DRM's Office,
Mumbai Central,
Mumbai - 400 008.
3. Sr. DAO,
Western Railway,
Mumbai Central,
Mumbai - 400008.

.. Respondents.

(By Advocate Shri Suresh Kumar).

ORDER (Oral)

{ Per : Justice B.N. Singh Neelam, Vice Chairman }

Heard Learned Counsel for the applicant and respondents. Written statement is filed on behalf of the respondents. This matter is listed today for admission and for interim relief as prayed for.

2. When the matter was so called out counsel appearing on both the sides submitted that this matter can well be dispose of while hearing on the point of admission and that way it is so taken up for disposal.

...2..

3. On behalf of the applicant, attention is drawn to Exhibit 'C' placed at page 13 wherein order dated 8.7.1996 so passed by the Estate Officer, in this regard who has expressed in the said order that rather the said quarter in question be regularised in the name of the applicant or also another type 1 quarter be allotted to her. It is also pointed that as far as this order is concerned, no progress has been made as yet for regularisation of the quarter in the name of the applicant and to the utter surprise, the Railway Inspector even threatens the applicant to vacate the quarter, though no paper to this regard is filed on behalf of the applicant.

4. The learned counsel for the respondents has submitted that the incumbent in such circumstance has to file representation before the concerned railway authorities for consideration of regularisation of the quarter in question in her name which has not been done by the applicant. At this juncture on behalf of the applicant it is submitted that within 15 days time if so directed she will make a representation for consideration and otherwise can examine the matter and necessary orders may be passed in this regard.

5. Under the circumstances discussed above this O.A. so filed stands disposed of with a direction that the

representation if filed on behalf of the applicant as undertaken to be filed within a period of 15 days from today to the concerned railway authorities for consideration of regularisation of said quarter in her name be entertained and disposed of within 60 days from the date of receipt of such representation, respondents railway authorities concerned shall dispose of the same in accordance with law by passing a speaking order and in the background of the circumstances detailed in this connection.



(B.N. SINGH NEELAM)
VICE CHAIRMAN.

H.